

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA 120/2016
MA 95/2016**

this the 18th day of January, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Chandra Mohan (Aged about 43 years)
Staff Nurse
S/o Shri Ram Niwas
R/o Room 16/206, Type-I
Prem Nagar, Tyag Raj Stadium
Delhi – 3

.... Applicant

(By Advocate: Shri T.D.Yadav)

VERSUS

Union of India: through

1. Secretary
Ministry of Health
Nirman Bhawan
New Delhi.
2. The Director General of Health (CGHS)
Nirman Bhawan, New Delhi.
3. The Additional Director CGHS (HQ)
R.K.Puram, Sector 12,
New Delhi – 22.
4. CMO Incharge
CGHS Wellness Dispensary
Aliganj Lodhi Road
Delhi – 110 003.
5. Shri Anil Kumar (Pharmacist)
Sadiq Nagar CGHS Dispensary
(Kidwai Nagar)
Delhi.

.... Respondents.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. MA No.95/2016 filed for exemption from filing typed copies of dim annexures, is allowed.

3. The applicant, who is working as Staff Nurse under the respondents, filed the present OA seeking the following reliefs:-

- "(i) To direct the respondent to cancel the allotment of CGHS Pool Accommodation Type II Quarter No.4 which was allotted to the respondent No.5 namely Anil Kumar.
- (ii) To direct the respondent to allot the same CGHS Pool Accommodation Type II Quarter No.4 in favour of the applicant as per their Circular dt.21.8.2007 and 23.9.2013.
- (iii). To pass any other order/s as deemed fit and proper in the facts and circumstances of the case.
- (iv) Award cost."

4. It is submitted that the applicant has made number of representations including Annexure A (colly) representation dated 15.07.2015 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the Annexure A (colly) representation dated 15.07.2015 of the applicant and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law.

6. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

